

Filing no. 8293/2020 Cr. Appl. (D.B.)

Rajaram Munda Vs The State of Jharkhand

Name of advocate:- Md. Zaid Ahmad

Defects :

2        Limitation expired on 29/04/2020, delayed by 35 days.

9        (i) Section in which conviction has been made differs from the section in which sentence has been awarded (with regard to arms act) in the impugned order. Hence, its correctness at para 1, aggrieved and prayer para may be verified.

          (ii) Limitation petition may be filed.